

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2441 of 2020**

**IN**

**Company Appeal (AT) (Insolvency) No. 483 of 2019**

**IN THE MATTER OF:**

**Dharamveer Singh & Ors.**

**...Appellants**

**Versus**

**Vinay Talwar & Ors.**

**...Respondents**

**Present:**

**For Appellants :** Mr. Shikhar Mittal and Mr. Shantanu Awasthi,  
Advocates

**For Respondents:** Mr. Abhishek Anand, Mr. Kunal Godhwani and Mr.  
Viren Sharma, Advocates for Resolution  
Professional  
Mr. Manish Kaushik and Mr. Mishal, Advocates for  
R-2 and R-3

**ORDER**

**(Through Virtual Mode)**

**19.10.2020** Mr. Shantanu Awasthi, Advocate representing the Appellants made the statement, at Bar, that Appellant Nos. 1, 3, 4 and 5 have reached settlement with the Respondents and he has instructions to withdraw the appeal. The appeal is accordingly dismissed as withdrawn insofar as the same relates to Appellant Nos. 1, 3, 4 and 5. Insofar as Appellant No. 2 is concerned, the appeal has to be heard finally. Pleadings are complete.

List the Appeal 'for hearing' on **8<sup>th</sup> December, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]  
Member (Technical)**